

FAMILY COURT, AURANGABAD.

Read : Circular of Hon'ble High Court, Bombay dated 23/03/2020.

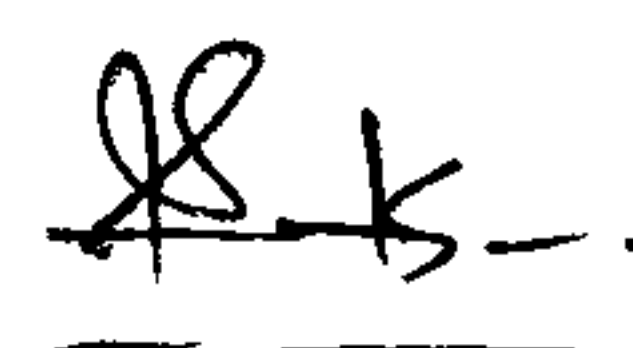
OFFICE ORDER

In view of outbreak of worldwide of Corona Virus, and Nationwide Lockdown, in the light of Circular dated 23/03/2020 issued by Hon'ble High Court, Bombay only extreme urgent matters will be taken up.

After receipt of the precipe / application by e-mail on fcaurangabad.mah@bhc.gov.in to the concerned Judge, decision shall be taken whether there is extreme urgency in the matter and only on approval of concerned Judge, the litigants and/or advocates shall be permitted for hearing only on video call. The Advocate and litigants shall take note that, video call may be made on whatsapp mobile number of the Court Staff on duty on the particular day. This order shall be put on the website of District Court, Aurangabad.

Family Court, Aurangabad.

Date : 27/03/2020.



(Smt.S.P.Savaskar)
Principal Judge,
Family Court, Aurangabad.